

Reservation of Plots/Flats Shops for Freedom-fighters

2861. SHRI G. SWAMY NAIK: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that there is no reservation in the allotment of Delhi Development Authority plot/flats/shops to freedom-fighters; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) There is no reservation in favour of freedom fighters for allotment of residential plots/flats. DDA is, however, making a reservation of 1 per cent for freedom fighters in the allotment of the shops/stalls/Kiosks.

(b) Reservation for allotment of residential plots/flats by DDA for different categories was abolished to.e.f. 2-1-79 except the following:—

- (1) widows of defence personnel killed in action;
- (2) Ex-service men;
- (3) Physically handicapped persons; and
- (4) Scheduled Castes and Scheduled Tribes.

Historical Monuments at Chitradurga

2862. SHRI H. HANUMANTHAPPA: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether it is a fact that there is no office of the Archaeological Survey of India to look after the historical monuments at Chitradurga in Karnataka; and

(b) whether Government propose to establish an office there for the effective supervision of the monuments?

I THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) and (b) The protected monuments to Chitradurga in Karnataka are being looked after and maintained by the Archaeological Survey of India, Mid-Southern Circle, Bangalore through its Sub-Circle Office at Davangere.

Seniority List of C.P.W.D. AJE's.

2863. SHRI RAJNI RANJAN SAHU: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether seniority list of Assistant Engineers (C.P.W.D.) which was prepared in December, 1982 has been taken into consideration while preparing the seniority list of Executive Engineers (C.P.W.D.), in the light of the Supreme Court judgement of 1977;

(b) if so, what are the details thereof; if not, the reasons therefor;

(c) whether it is a fact that on the basis of 1982 Executive Engineers' (CPWD) seniority list Government have to pay huge arrears to the ineligible officers; and

(d) if so, what steps Government propose to take to avoid the avoidable loss and also to get a correct seniority list prepared?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHD. USMAN ARIF): (a) and (b) The seniority list of Executive Engineers, prepared in accordance with the directions contained in the judgement delivered by the Supreme Court in CWP No. 157—162 of 1976, has been circulated on 23-7-84 for-eliciting factual errors and inconsistencies. Government have received representation to the effect that promotions thus far made in the grade of Executive Engineer from that of Assistant Engineer shall be reviewed in the light of the seniority list of Assistant Engineers, which had been prepared in accordance with the statutory rules Governing seniority int

that grade. Government have not yet taken a final decision, on this representation and, consequently, the seniority list of Executive Engineers has yet to be given a final shape.

(c) and (d) Do not arise in view of reply to parts (a) & (b)..

Allotment of Adequate Funds for Water Supply and Sanitation Schemes

2864. DR. (SHRIMATI) NAJMA HEPTULLA: WUI the Minister of WORKS AND HOUSING be pleased to state:

(a) whether State Government Ministers and senior Officials in-charge of water supply and sanitation had, at a recent Conference urged the Central Government for allotment of adequate funds for "water supply and sanitation schemes; if so, the details thereof; and

(b) what action Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHD. USMAN ARIF): (a) At the Conference or State Ministers, Secretaries, Chief Engineers and Heads of Implementing Agencies in-charge of Water Supply & Sanitation held in New Delhi on 20th July, 1984, it was recommended that the Government should make adequate funds available for water supply & sanitation sector in conformity with the emphasis placed in the Approach Paper to the Seventh Five Year Plan and that there should be centrally sponsored schemes for low cost sanitation and urban water supply.

(b) Recommendations made at the Conference will be kept in view while finalising allocation of resources for this sector in the Seventh Five Year Plan.

Award of Fellowship for Ph.D and M.Phil

2865. SHRI V. GOPALSAMY: WUI the Minister of EDUCATION AND CULTURE be pleased to state-

(a) whether the University Grants Commission is conducting any written test for award of fellowship for Ph.D. and M.Phil in Universities, if so, details of the test and reasons for the same;

(b) the number of post-graduate scholarships which have been awarded by the U.G.C, during the last three years in each University and the amount of each scholarship; and

(c) what is the present amount of the fellowship?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a); Yes, Sir. In order to overcome the problem of comparability of grades or marks offered by different universities and to ensure that the research fellowships financed by the Commission are awarded to deserving candidates, the Commission has decided to conduct this test.

(b) The University Grants Commission has been awarding 25 post-graduate scholarships of the value of Rs. 250/- per month every year to students belonging to Scheduled Castes/Scheduled Tribes/Backward Classes of the Border Hill areas. These scholarships are not awarded university wise but are available to individual students in whichever university they are enrolled.

(c) The value of the Junior Research Fellowship awarded by the Commission has been increased to Rs. 1000/- per month and will be available to only those who qualify in the test.

Dissolution of All India Council to Sports

2866. SHRI SURESH KALMADI: SHRI KISHOR MEHTA;

Will the Minister of SPORTS be pleased to state:

(a) whether it is a fact that the All India Council of Sports stands dissolved- if so, the reasons therefor;